

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER AND SANITATION

RAJYA SABHA
UNSTARRED QUESTION NO. 84
ANSWERED ON-25/11/2024

IMPLEMENTATION STATUS OF JJM IN KARNATAKA

84. DR. SYED NASEER HUSSAIN:

Will the Minister of JAL SHAKTI be pleased to State:

- (a) the current status of implementation of the Jal Jeevan Mission (JJM) in Karnataka, including the percentage of rural households with functional tap water connections;
- (b) the amount of funds allocated and released to Karnataka under the JJM during the last three financial years; and
- (c) the steps Government has taken to address problems like poor work quality, and delays in the implementation of the scheme in Karnataka?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI
(SHRI V. SOMANNA)

(a) Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM)-Har Ghar Jal to enable every rural household in the country, to have assured potable water through tap connection. As reported by the State Government of Karnataka, at the time of launch of JJM in the State on 15.08.2019, only 24.51 lakh rural households had tap water connections. Since then, 57.61 lakh additional rural households have been provided with tap water connections. Thus, as on 20.11.2024, out of 101.29 lakh rural households in the state, the provision of tap water supply is available to more than 82.13 lakhs (81.08%) rural households.

(b) The year-wise details of funds allocated, released and utilized by Karnataka for drinking water supply in rural areas under Jal Jeevan Mission (JJM) during the last three years are as under:

(Amount in Rs. Crore)

| Year | Central share | | | | | Expenditure under State share |
|---------|-----------------|-------------------|-------------------------|----------------------|----------------------|-------------------------------|
| | Opening Balance | Budget allocation | Fund drawn by the State | Total available fund | Reported utilization | |
| 2021-22 | 178.39 | 5,008.80 | 2,504.40 | 2682.79 | 1,418.68 | 1,567.62 |
| 2022-23 | 1,264.11 | 5,451.85 | 2,725.93 | 3990.04 | 2,806.03 | 3,237.49 |
| 2023-24 | 1,184.01 | 2,623.37 | 4,966.62 | 6150.63 | 5,236.52 | 6,015.14 |

(c) Govt. of India has been regularly reviewing the implementation of JJM with States/ UTs including Karnataka. Several interactions including conferences, workshops, review meetings through video conferences, field visits, etc. are held from time to time. During these meetings, States/ UTs are advised to expedite the implementation of JJM in the States/UTs. Further, as per operational guidelines for the implementation of JJM, a third-party functionality assessment is also carried out by the Government of India across the States/UTs. Reports are shared with the States/ UTs including Karnataka for taking corrective action, if any.

For all works under JJM, third party inspection and certification before payment is mandatory. For the purpose, States have been empowered to empanel third party inspection agencies (TPIA) to check the quality of work executed by the agencies, quality of materials used for construction and quality of machinery installed in each of the scheme. The criteria for selection and Terms of References (ToR) of TPIAs to be empaneled by the States, is laid down in JJM Operational Guidelines. The details of quality checks done by TPIAs is also maintained at State Level.
